

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.6080/2014

(Arising out of impugned final judgment and order dated 05-12-2013 in WC No. 64559/2012 passed by the High Court of Judicature at Allahabad)

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS.

Respondent(s)

(With appln.(s) for substitution and c/delay in filing substitution)

Date : 11-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Ms. Sunita Pandit, Adv.
 Ms. Shweta Yadav, Adv.
 Mr. Krishna Kumar Yadav, Adv.
 Mr. Shivam Sharma, Adv.
 Mr. Mitr Rao, Adv.
 Mr. Aman Pandey, Adv.
 Mr. Yash Pal Dhingra, AOR

For Respondent(s) Ms. Namita Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA Nos 22561 and 22565 of 2020

Delay condoned.

Issue notice.

(Chetan Kumar)
A.R. -cum-P.S.

(Saroj Kumari Gaur)
Court Master